



2026:AHC:46958

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3210 of 2026

Narendra Kumar

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar
Counsel for Respondent(s)	:	C.S.C., Krishna Kant Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Anil Kumar, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State and Sri K.K. Singh for Respondent No.6.
2. A preliminary objection has been raised by the learned counsels for the respondents that the writ petition may not be maintainable particularly when the writ petitioner happens to be the resident of the Gram Panchayat where the seventh respondent happens to be a Teacher and questioning his conduct, the present petition has been preferred.
3. Confronted with the said situation, learned counsel for the writ petitioner seeks to withdraw the present petition, while seeking the remedy to avail those remedies, which are available under law.
4. With the said observations, the writ petition stands **disposed of**.

March 9, 2026

N.S.Rathour

(Vikas Budhwar,J.)